(ग) समस्तीपुर से बाराबंकी तक गमान परिवर्तन के कुल काम का 56 प्रति-शत भाग पूरा हो चुका है और सोनपुर से बाराबंकी तक की परियोजना का शेष सम्पूर्ण काम 1980 तक पूरा कर लेने की योजना है।

t[THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) The work for laying the broad gauge line from Sonpur to Gorakhpur has not been stopped.

- (b) No, Sir.
- (c) 56 per cent of total conversion work from Samastipur to Barabanki has been completed and the entire remaining projects from Sonpur to Barabanki is planned for completion by 1980].

Special assignments for the retired judges of the Supreme Court and the High Courts

1001. SHRI N. P. CHENGALRAYA NAIDU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) the number of retired judges of the Supreme Court and the High Courts who have been given special assignments during the last one year;
- (b) the details of the assignments given to them; and
- (c) the details of the assignments still continuing?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) to (c) Appointment of retired Judges of the Supreme Court and the High Courts is made by the various authorities like the Ministries/Departments of the Government of India, State Governments, autonomous bodies etc. taking into account the suitability of the retired Judge for the particular

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assignment. The required information is, therefore, not readily available and is being collected.

Use of new technique in oil exploration

1002. SHRI N. P. CHENGALRAYA NAIDU: Will the Minister of PET-ROLEUM.CHEMICALS AND FERTI LIZERS be pleased to state:

- (a) whether it is a fact that a new technique in oil exploration has been evolved;
- (b) whether it is also a fact that a Soviet expert team visited India in April, 1978 in this connection;
- (c) what are the details of the new technique developed; and
- (d) to what extent it will help in oil exploration in the country?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) to (d) The information is being col* lected and will be laid on the Table of the Sabha.

Cases of chain pulling in railway trains

1003. SHRI DHARAMCHAND JAIN; SHRI DAYANAND SAHAYA:

Will the Minister of RAILWAYS ba pleased to state:

- (a) the number of cases of chain pulling in railway trai $_{ns}$ during the period from the 1st July, 1977 to the 30th June, 1978;
- (b) whether it is a fact that a simple device to act as an alternative to chain pulling contemplated several years ago, particularly for the ladies compartment, has not been developed so far; if so, what are the reasons therefor; and

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(c) by when the proposal is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) 145086.

(b) and (c) A system for attracting the attention of the driver in case of the alarm chain being pulled was designed by Research Designs and Standards Organisation, Lucknow but the same could not be adopted as the system was largely dependent on the driver's discretion for stopping the train and was therefore not considered satisfactory for stopping the train in an emergency.

वाराणसी शहर के निकट ग्रनधिकृत व्यक्तियों द्वारा रेलवे भूमि पर कब्जा

1004. श्री श्याम लाल यादव : क्या रेल मंत्री यह बताने की क्षपा करेंगे कि :

- (क) क्या यह सच है कि वाराणसी सीटी स्टेशन के निकट मोहल्ला जोलालीपुरा तेलीयाना में रेलवे की भूमि पर कुछ अनधिकृत व्यक्तियों ने कब्जा कर लिया है ; और
- (ख) यदि हां, तो इस मामले में सरकार क्या कार्यवाही करने का विचार रखती है ?

[Occupation of railway land near Varanasi City by unauthorised persons

1004. SHRI SHYAM LAL YADAV: Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that the land belonging to the railway in Mohalla Jolalipur Teliyana near the Varanasi city station has been occu-
 - [] English translation.

pied by some unauthorised persons; and

(b) if so, what action Government propose to take in the matter]

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण): (क) जी हां।

(ख) ग्रनिधकृत रूप से कब्जा करने वालों के विरुद्ध सार्वजनिक परिसर (विधि-विरुद्ध कब्जा करने वालों की वेदखली ग्रधि-नियम, 1971 के ग्रन्तगंत वेदखली की कार्र-वाई ग्रुरु की गयी है।

f[THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b)Eviction proceedings under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 have been instituted against the encroachers.]

Demonstration by suburban commuters at Bombay V.T. and Dombivali Stations

1005. SHRI K. N. DHULAP: Will the Minister of RAH.WAYS be pleased to state:

- (a) whether Government's attention has been drawn to the recent violent demonstrations by the suburban communters at Bombay V.T. and Dombivali Stations of the Central Railway;
 - (b) if so, what are the demands; and
- (c) what steps Government have taken or propose to take to meet them?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b) Due to cancellation of Karjat local on 26-5-1978, commuters assaulted Motormen and Railway staff at Bombay V. T. and set fire to a coach. On 12-6-1978 there was dislocation of suburban and long distance trains dua